(b) if so, whether Government propose

(i) to extened Food for Work Programme and similar schemes throughout the country;

(ii) firm implementation of land reforms which have not been carried out in most of the States barring J & K, Kerala and West Bengal;

(iii) stepping up production of consumer goods which are labour intensive and consequential restriction on expansion of monopoly houses;

(iv) transnational corporations competing with cottage units and restriction on the production of luxury items which are capital intensive; and

(c) the action taken or proposed to be taken in this regard?

THE MINISTER OF PLANNING AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) After careful consideration of the unemployment situation in the country, a suitable strategy for generation of employment has been formulated in the Sixth Plan 1980-85.

(b) Various measures to promote employment generation are indicated in the Plan document. Among other things, the Plan lays emphasis on National Rural Employment Programme, Integrated Rural Development Programme, Land Reforms, adoption of labour intensive technology wherever possible, rapid development of small-scale, village and cottage industries.

(c) Action has already been initiated to implement the Plan.

स्वाधीनता सेनानियों को पेंशन

9984. **श्री राम प्यारे पनिका :** क्या गृह मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या जनता पार्टी के शासन काल में कुछ स्वाधीनता सेनानियों को पेंशन देना इस आधार पर बन्द कर दिया गया था कि हालांकि उन्हें छः मास का कारावास हुआ था परन्तु उन्हें उनके द्वारा अर्जित अवकाश के कारण कुछ दिन पहले रिहा कर दिया गया था;

(ख) यदि हां, तो क्या सरकार का विचार उन स्वाधीनता-सेनानियों को भी पेंशन देने का है जिन्हें छः मास का कारावास दिया गया था और जिन्होंने क्षमा नहीं मांगी थी; और

(ग) यदि हां, तो किस तारीख से और यदि नहीं, तो इसके क्या कारण हैं ?

गृह मन्त्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाना): (क) से (ग) स्वतंत्रता सेनानी पेंशन योजना 1972 के उपबन्धों के अनुसार छः महीने कैद की अर्हक अवधि की गणना करते समय सामान्य छूट की अवधि को वास्तविक कैद के एक भाग के रूप में माना गया है। फिर भी, सामान्य माफी और गांधी इर्विन समझौते के अधीन रिहा किए गए व्यक्तियों को अधिकतम एक महीने तक की छूट की गणना करने की अनुमति दी गई है बशर्ते कि उन्होंने कम से कम पांच महीने की कैद काटी हो। ऐसे मामलों में पेंशन स्थगित की गई हैं जहां यह मालूम हुआ कि वे मामले उपर्युक्त बाध्यता में नहीं आते हैं और उनमें गलत आधारों पर अस्थायी रूप से पेंशन स्वीकृत की गई है।

2. एक अगस्त, 1980 से पेंशन योजना को उदार बनाने के परिणामस्वरूप अन्य बातों के साथ-साथ यह छूट महिलाओं तथा अनु० जा०/जन० जा० के स्वतन्त्रता सेनानियों के मामले में वास्तविक कैद की अवधि को कम करके तीन महीने कर दी गई है। अन्य सभी मामलों में छः महीने की दोष सिद्धी के लिए अब अधिक से अधिक एक महीने की छूट दी जा रही है।

Changes in Labour Laws

9985. SHRI CHINTAMANI PANIGRAHI : Will the Minister of LABOUR be pleased to state :

(a) whether Government are considering to make some significant changes in the Labour Laws; and

(b) if so, the details thereof.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR: (SMT. RAM DULARI SINHA): (a) and (b) : Government are considering proposals for amendment of the various labour laws. A statement showing the names of these laws and brief particulars of amendments under consideration is laid on the table of the (House). [*placed in library* (see No. Lt.-2533/81)]

Support of Financial Institutions for Industrially Backward States

9986. SHRI BHIKURAM JAIN : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government propose to evolve a special scheme for making available the support of financial institutions for industrially backward States to ensure speedy economic development ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA) : (a) and (b). Under the refinancing scheme, identified/specified backward areas are already being provided financial support at concessional rate by the All-India term lending institutions such as IDBI, IFCI and ICICI.

Ministry of Industry is operating a Central Investment Subsidy Scheme under which 15% subsidy subject to a maximum of Rs. 15 lakhs on the fixed assets of the industrial units set up in 101 industrially identified districts is given.

In addition to the above financial support, the Central Govt. offers the following incentives and facilities for the speedier development of backward areas :—

(i) Transport Subsidy Scheme (in certain hilly areas),

(ii) Tax Concessions.

(iii) Hire purchase of machinery by Small Scale Industries.

(iv) Consultancy for technical services.

(v) Interest Subsidy.

(vi) Special facilities for import of raw materials.

(vii) Rural Industries Projects Programme.

(viii) Rural Artisans Programme.

(ix) Seed/Margin Money Assistance.

(x) District Industries Centre.